

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION(S)(CRIMINAL) NO(S). 301/2024

RABINDRA KUMAR PAL @ DARA SINGH

Petitioner(s)

VERSUS

STATE OF ODISHA & ANR.

Respondent(s)

IA No. 64106/2026 - DISCHARGE OF ADVOCATE ON RECORD

IA No. 124505/2024 - EXEMPTION FROM FILING O.T.

IA No. 54945/2026 - INTERVENTION/IMPLEADMENT

IA No. 54948/2026 - PERMISSION TO APPEAR AND ARGUE IN PERSON

Date : 14-07-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA

HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :Mr. Hari Shankar Jain, Adv.
Mr. Vishnu Shankar Jain, AOR
Ms. Marbiang Khongwir, Adv.
Mr. Ashish Kumar Dwivedi, Adv.
Mr. Shaurya Krishna, Adv.
Ms. Mani Munjal, Adv.
Mr. Parth Yadav, Adv.
Mr. Saurabh Singh, Adv.
Mr. Mayank Tomar, Adv.

Mr. A P Singh, Adv.
Ms. Geeta Chauhan, Adv.
Ms. Richa Singh, Adv.
Ms. Pratima Ravi, Adv.
Ms. Neelam, Adv.
Mr. V P Singh, Adv.
Mr. Sadashiv, AOR

For Respondent(s) :Mr. K. M. Nataraj, A.S.G.
Mr. Pitambar Acharya, Advocate General
Mr. P. V. Yogeswaran, AOR
Ms. Shailja Singh, Adv.

Mr. Kanakamedala Ravindra Kumar, A.S.G.
Mr. Nachiketa Joshi, Sr. Adv.
Mr. Devraj Bhattacharya, Adv.
Mr. Additya Kumar, Adv.
Mr. Shreekant Neelappa Terdal, AOR
Mr. Amit Sharma-B, Adv.
Mr. Padmesh Mishra, Adv.

Petitioner-in-person, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. A request has been made on behalf of the State that the matter may be adjourned for a short period as the Committee which was to take a decision has called for the records and those records are yet to be made available to them.
2. In such circumstances, we deem it appropriate to adjourn this matter to 19.08.2026.
3. In the meantime, we expect that the Committee shall take its decision.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(SAPNA BANSAL)
COURT MASTER (NSH)